

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-73/(PB)/2017

In the matter of :

Anant Overseas (P) Ltd.

.. PETITIONER

Vs.

Global Houseware Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Pradeep Dahiya, Advocate for R.P.

For the Respondent/Corporate Debtor : :

ORDER

Learned Counsel for the Resolution Professional is present. It is represented by the Ld. Counsel for the RP that 10 days time is required for the completion of the statutory audit dated 05.10.2017 passed by the Hon'ble Principal bench. Resolution Professional is also present in person. It is seen that the application No.CA-402(PB)/2017 has been filed for the extension of time in relation to the Corporate Insolvency Resolution Process beyond 180 days under the provisions of Section 12 (2) of IBC, 2016 read with the relevant rules.

Lvide gra
A

However, it is seen that the application has been preferred after the expiry of 180 days. In the circumstances, the CIRP is directed to file the application seeking for extension of time or condonation of delay giving reasons for delay in filing the above application. A week's time is granted for this purpose.

List on 22.11.2017.

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sg/-
(R. VARADHARAJAN) /
MEMBER (JUDICIAL)